



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. OA 1164 of 2004

Applicant(s) Manoj Kr. Singh & another Respondent(s) Learned Q. Judge, L.

Advocate
for Applicant(s) Mr. Acharya Das Advocate
for Respondent(s).....

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>Ref O.A. No 10012 filed For orders re: Registration</p> <p>th 30/11/04</p> <p>Defects may be seen at Scrutiny shelf</p> <p>30/11/04</p> <p>Registrar</p> <p>30/11/04</p> <p>For Admonition & Inform other work MA 953/04 for 3rd party applicants — copy served</p> <p>21/12/04</p> <p>Bewm</p>	<p>REGISTER</p> <p>Order dated 6.12.2004</p> <p>M.A.954/04 filed by the two applicants herein seeking permission to jointly prosecute this O.A. is allowed. M.A.954/04 is disposed of thus.</p> <p>Heard Shri A.C.Das, learned counsel for the applicants and Shri R.C.Rath, learned Standing Counsel for the Respondents (on whom a copy of the O.A. has been served) and perused the materials placed on record.</p> <p>In this O.A. the grievance of the applicants is that they along with others had</p>

Notes of the Registry

Orders of the Tribunal

appeared in the test advertised for selection of candidates for promotion to the grade of Section Engineer in the scale of Rs.6500-10,500/- vide Respondents' letter dated 1.1.2004 (Annexure-A/1). However, the candidates including the applicants were not apprised of the results of the examination. It has been submitted by the applicants that they made representations dated 17.9.2004 to the Senior Divisional Personnel Officer, East Coast Railways requesting for consideration of their case for promotion with effect from 1.11.2003 as per the Railway Board's circular. The grievance of the applicants is that no reply has yet been received by them nor the results of the said examination have been published.

The same copy of order issued to the counsel for both sides.

W.H.D.M
S.D

As the representations dated 17.9.2004 of the applicants are pending with the Senior Divisional Personnel Officer, in the aptness of things, it would suffice if we direct the Senior Divisional Personnel Officer, East Coast Railways, to dispose of those representations and accordingly, we direct the Senior Divisional Personnel Officer, East Coast Railways to dispose of the representations dated 17.9.2004 filed by the applicants through a reasoned and speaking order within a period of 60(sixty) days from the date of receipt of this order.

The O.A. is disposed of accordingly, at the stage of admission.

Send copies of this order, along with copies of the O.A., to the Respondents for compliance and free copies of this order be handed over to the learned counsel of both the sides.

MEMBER(JUDICIAL)

Partha Sarathi Bhattacharya
VICE-CHAIRMAN